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Title: Need to constitute Cauvery Management Board for distribution of Cauvery water.

*SHRI P. LINGAM (TENKASI): Hon'ble Chairman Sir, I wish to speak about a very important issue of constituting the Cauvery Management Board and Cauvery river water authority. Cauvery River Water Disputes Tribunal has given its final verdict was on 5 February 2007 and the same has been notified in the Union Gazette on 19 February 2013. I welcome this and thank the Union Government for this. Water should be released in Cauvery river to Tamil Nadu and other States as per the notification. Under Interstate River-Water Disputes Act of 1956, under section 6A/7, the award notified in the Gazette should be placed before the Parliament. I urge that the gazette notification should be placed before the Parliament. Besides there should be regular monitoring and regulation of release of water in Cauvery river. The Cauvery River Water Authority under the Chairmanship of Hon'ble Prime Minister and the Monitoring Group have lost their powers. In this situation, as recommended, the Cauvery River Water Management Board and Cauvery River Water Regulatory Authority should be constituted. Because of water shortage there is a drought like situation in Tamil Nadu and the

people, especially farmers are much affected. There is drinking water problem. I urge the Union Government through this august House to set up Cauvery River Water Management Board and Cauvery River Water Regulatory Authority immediately so as to minimize the water related problems faced by the Southern States especially Tamil Nadu.